

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4243  
TO BE ANSWERED ON 11<sup>TH</sup> AUGUST, 2017**

**ROADMAP FOR AFFORDABLE NUTRACEUTICALS**

**4243. SHRI PRALHAD JOSHI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Ministry has any roadmap to make nutraceuticals affordable and if so, the details thereof;
- (b) the estimated cost of nutraceuticals post Goods and Services Tax; and
- (c) whether measures have been taken in this regard to make it affordable and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

- (a): No. The Ministry of Health and Family Welfare has no such plan, as the issue of making nutraceuticals affordable does not fall within the mandate of the Food Safety and Standards (FSS) Act, 2006. Mandate of Food Safety and Standards Authority of India (FSSAI) under the FSS Act is to regulate manufacture, distribution, sale and import of such products as per the provisions of Section 22 of the Act. Accordingly, FSSAI vide notification dated 23.12.2016 has notified the Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary use, Food for Special Medical purpose, Functional Food and Novel Food) Regulations, 2016.
- (b): The issue of cost of nutraceuticals does not come under the purview of FSSAI. Further, as informed by the Ministry of Finance, Goods and Services Tax (GST) Rate on Protein concentrates & textured protein and Diabetic foods is 28% and 18% respectively.
- (c): Does not arise in view of the position indicated above.